

jects and the actual existence of the collaborators ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b). The particulars of foreign collaboration proposals approved, viz. name of the Indian Company, foreign collaborator, item of manufacture, nature of collaboration are published on a quarterly basis by the Indian Investment Centre, as a supplement to its monthly News Letter. Copies of the publication are sent regularly to the Parliament Library. As a matter of policy, specific information relating to individual Company particularly in relation to financial details, reasons for approval/rejection, terms offered etc. are not revealed.

(c) : Foreign Collaboration proposals are examined keeping in view the technical competence of the parties, magnitude of operations, economic viability of the projects and availability of indigenous resources as well as recipients, present and future technical capabilities.

New policy in regard to foreign collaborations

3207. **SHRI K.P. UNNIKRISHNAN :** Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that while granting foreign collaborations, Government used to stipulate that no foreign trade marks would be permitted;

(b) whether this policy has undergone a change;

(c) if so, the new policy of Government with regard to foreign collaborations in non-priority industry; and

(d) whether investment of foreign capital, process know how and use of pat trade marks is going to be permitted ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (d). As a general policy of the Government, use of foreign brand names is discouraged. Foreign brand

names are not ordinarily allowed for use on the products for internal sales, although there is no objection to their use on products to be exported. A condition to this effect is being incorporated in all approvals for foreign collaborations.

Auto Telephone Exchange at Nizamabad in Andhra Pradesh

3208. **SHRI T. BALA GOUD :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the commissioning of Auto Exchange at Nizamabad (A.P.) sanctioned way back in 1974 is delayed due to delay in construction of building;

(b) if so, the reasons for delay in construction of this building;

(c) whether due to this delay the equipment meant for this Exchange has been transferred to some other place;

(d) whether the building has been completed now; and

(e) if so, the date by which Auto Telephone exchange will be commissioned ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). The project for telephone exchange at Nizamabad was sanctioned in July 1982 and building work was commenced in December 1982. Thus there has been no delay after the project was sanctioned.

(c) The equipment for 2500 lines allotted to Nizamabad was diverted to Eluru as the building is not yet ready.

(d) No, Sir. The building is likely to be ready by end of 1985.

(e) The telephone exchange is likely to be commissioned in 1987-88 depending upon the availability of resources.

Seminar by Cement Corporation of India on workers participation in management

3209. **SHRI C. MADHAV REDDI :** Will the Minister of INDUSTRY AND COM-